

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS
TUESDAY, THE 5TH DAY OF MAY, 2020 /15TH VAISAKHA, 1942
W.P.(C). TMP NO. 308 OF 2020

PETITIONER:

THE ELECTRICITY BOARD EMPLOYEES' CO-
OPERATIVE SOCIETY LTD NO.K.705, PALLOM.P.O,
KOTTAYAM – 686012,
REPRESENTED BY ITS SECRETARY.

BY ADVOCATE M/S.P.C.SASIDHARAN AND K.S.ANIL

RESPONDENTS:

1. UNION OF INDIA,
REPRESENTED BY THE SECRETARY TO
GOVERNMENT OF INDIA, MINISTRY OF
FINANCE, NORTH BLOCK, RAISANA HILL,
NEW DELHI-110001.
2. COMMISSIONER OF INCOME TAX (TDS),
OFFICE OF THE COMMISSIONER OF
INCOME TAX, (TDS), KOTTAYAM.
3. THE INCOME TAX OFFICER, (TDS),
KOTTAYAM, OFFICE OF THE INCOME TAX
OFFICER (TDS), KOTTAYAM.
4. THE KERALA STATE CO-OPERATIVE
BANK, KOTTAYAM DISTRICT OFFICE,
REPRESENTED BY ITS GENERAL
MANAGER.

BY SRI.P.VIJAYAKUMAR, ASGI

SRI.JOSE JOSEPH, SC
SRI.GILBERT CORREYA, SC

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 05/05/2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:-

BECHU KURIAN THOMAS,J.

W.P.(C) TMP No.308 of 2020

Dated this the 5th day of May, 2020

ORDER

Learned Assistant Solicitor General of India takes notice on behalf of the 1st respondent. Adv. Jose Joseph, learned Standing Counsel for the Income Tax, takes notice on behalf of respondents 2 and 3. Adv. Gilbert Correya, learned Standing Counsel takes notice on behalf of 4th respondent.

In view of the order dated 23.3.2020 in W.P.(C) No.9333 of 2020 and connected cases, there shall be an interim stay of deduction of tax at source from the petitioner under Section 194N of the Income Tax Act for three months.

Post this writ petition along with connected matters on
27.5.2020.

**BECHU KURIAN THOMAS
JUDGE**

vps

APPENDIX

Exhibit-P1: TRUE COPY OF THE PROCEEDINGS DATED 9/3/2020
ISSUED TO THE PETITIONER BY 4TH RESPONDENT.